

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 33

IA(CA)/35(CH)2023
In
TP / 4(CH)2017
CP No.89(ND)/2009
(Decided Matter)

IN THE MATTER OF:

Shri Ravinder Kumar Magoo

...Petitioner

Vs.

AMA India Enterprises Pvt. Ltd.

...Respondent

Under Section: 241(1), CA 2013, Rule 11 of NCLT

Since the Hon'ble Members are on leave, the matter is adjourned to
31.05.2024.

-sd-
Court Officer

March 22, 2024
SM